

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI**O.A No. 115 OF 2025 (SZ)****IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU
 based on the News Item in English National Daily
 Times of India dt: 30.06.2025, under the caption
 "Reactor blast in Telangana: 12 killed after fire breaks out in
 Pashamylaram;
 PM Modi announces ex gratia".

Vs

1. Telangana State Pollution Control Board
 Represented by its Member Secretary and 5 Ors.

.. RESPONDENT(S)

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The above mentioned documents are certified to be the true copies of the originals

Dated at Chennai on this the 8th day of September, 2025

COUNSEL FOR 5th RESPONDENT



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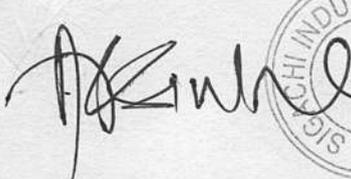
Vs

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.. RESPONDENT(S)

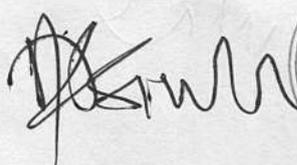
INTERIM REPORT FILED BY THE 5TH RESPONDENT**BACKGROUND AND NATURE OF WORK:**

1. It is humbly submitted that, The Sigachi Industries Limited, formerly known as Sigachi Chloro Chemicals Pvt. Ltd., was established in the year 1989, by three technocrats with a vision to build a reliable and quality-driven manufacturing enterprise. Sigachi is deeply committed to integrating ESG and CSR into its core strategy, reflecting its role as a responsible global pharmaceutical, food and nutrition ingredients manufacturer. The company began its journey with the production of Chlorinated Paraffin and Hydrochloric Acid, and soon after, in 1994, implemented the ISO 9001 Quality Management System, reflecting its commitment to global standards from an early stage.
2. It is most respectfully submitted that, In 1995, anticipating emerging market needs, Sigachi strategically diversified its operations by introducing a second production line for Microcrystalline Cellulose (MCC) a pharmaceutical and food-grade additive used as a binder in tablet manufacturing and also widely used in Food industry like




Biscuits, Chocolates etc. This is safe and inert in nature. These excipients are simple ingredient, which are mostly compendial. Application areas in formulation include that of being Binder, carrier, Disintegrant, Glidant and Lubricant, widely accepted and Generally recognised as safe by the US FDA the manufacturing of Microcrystalline Cellulose (MCC) Bulk Formulation Chemicals and Excipients this new production block was constructed using an RCC structure over an area of 2,200 sq m, with provisions for future expansion in line with expected market growth.

3. It is most humbly submitted that, as demand increased and the market recognised Sigachi and the products manufactured are dependable and recognised Sigachi as a high-quality supplier, the company undertook a series of infrastructure upgrades for betterment of production between the years 2003 and 2015. This included the installation of advanced machineries and equipments such as Glass-Lined Reactors, Filter Press, Spray Dryers, and Spin Flash Dryers, replacing older systems.
4. It is most respectfully submitted that, the sustained low-capacity utilisation of the Chlorinated Paraffin plant and its declining viability, Sigachi discontinued the unit in 2016 and relocated the space for expanding MCC (Microcrystalline Cellulose) production. In response to growing demand, the company constructed a new warehouse for raw materials and finished goods in 2022 to scale its annual MCC (Microcrystalline Cellulose) production capacity significantly in the site where the incident took place.
5. It is most humbly submitted that, guided by international frameworks like Global Reporting Initiative (GRI), SEBI's Business Responsibility and Sustainability Report and Environmental, Social, and Governance (ESG) ratings. EcoVadis is a globally recognized assessment platform that rates businesses' sustainability.




6. It is humbly submitted that, the 5th Respondent Sigachi has identified material environmental and social priorities through a Double Materiality Assessment and is driving measurable action across energy efficiency, emissions reduction, water conservation, and inclusive workforce practices. On the social front, its structured CSR programmes are aligned with key UN SDGs, empowering over 5,000 tribal households in Gujarat, 800+ women in Odisha, and enhancing eye health for 7,000+ school children across 17 schools in India. Through strong governance, transparent disclosures, and purpose-driven partnerships, Sigachi is creating long-term stakeholder value while advancing sustainable development across communities and ecosystems.

7. It is most respectfully submitted that, the 5th Respondent industry is operating with a valid Consent for operation obtained from the 1st Respondent which is valid till 31-03-2027 and has obtained manufacturing license from the Drug Control Administration issued under Form-25 is valid until 08.12.2029

8. It is humbly submitted that, over the years, Sigachi has maintained a sharp focus on regulatory compliance, quality assurance, environmental stewardship, and occupational safety. The company holds multiple national and international certifications, including ISO 9001:2015 (Quality Management), ISO 45001:2018 (Occupational Health & Safety), ISO 14001:2015 (Environmental Management), EXCiPACT, FSSC 22000, GMP, cGMP, Halal, Kosher, USFDA, Good Facility Registration, and a Drug License.

9. It is humbly submitted that, The company's professional excellence and contribution to the MSME sector have earned it numerous prestigious accolades. These include the National Award for Small Scale Entrepreneurs in 1993, the State Award to Small Scale Entrepreneurs in 1997-98, the MSME Award in 2010, the Innovation Award for MSME




in 2011, the National Award for Outstanding Entrepreneurship in 2011, the Small Giants Award in 2014, the National Best Employer Brand Award in 2018, and the Business Leader of the Year Award in 2019.

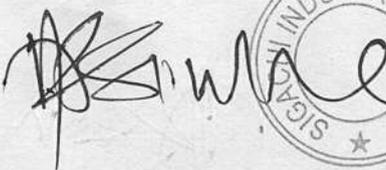
10. It is most humbly submitted that these recognitions are a testament to Sigachi's sustained commitment to innovation, operational excellence, and industry leadership. With a robust foundation, forward-looking vision, and a highly certified manufacturing setup, Sigachi continues to grow as a trusted partner in the global pharmaceutical and specialty chemical supply chain.

SCOPE OF WORK CARRIED OUT AT THE PROJECT SITE:-

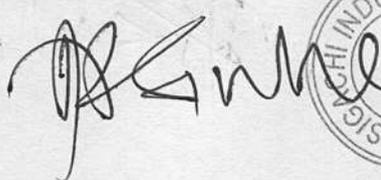
11. The subject site was a Microcrystalline Cellulose (MCC) manufacturing site. Where wood pulp (raw material) is processed to form MCC (Microcrystalline Cellulose). Detailed manufacturing process is explained hereunder :-

The process of the manufacturing of microcrystalline cellulose is as follows:

- **Step 1:-** The QC approved raw material wood pulp transferred to production area according to batch wise.
- **Step 2:-** In the production area wood pulp 800 kg dispensed wood pulp is cut into pieces through a shredding machine operated by trained operator.
- **Step 3:-** 5000-liter DM water is taken in the glass line reactor through pipeline.
- **Step 4:-** Start heating the DM water through steam purging to reach 70 to 75 °C.
- **Step 5:-** Charge HCl through closed pipe from HCl storage tank to the Glass line reactor (GLR).
- **Step 6:-** to maintain concentration 0.1 -1 .0 %, based on calculation and stir for 5 minutes.




- **Step 7:-** Heat the reactor up to 85 to 90 ° C.
- **Step 8:-** Charge the pieces of wood pulp (std. 800 kg) into the reactor through main hole.
- **Step 9:-** Apply steam into the reactor and maintain the temperature 105 to 112 °C for 60 minutes.
- **Step 10:-** Release the pressure and cool the reaction mass less than 80°C.
- **Step 11:-** Charge the sodium chloride solution into the reactor.
- **Step 12:-** Visually verify the reaction mass completely hydrolyzed.
- **Step 13:-** Transfer reaction mass through closed system to the filter press.
- **Step 14:-** Wash the wet cake through water, ammonia solution and finally with DM water, to neutralize the pH and to achieve desired conductivity.
- **Step 15:-** After washing and neutralization unload the wet cake in a SS tray.
- **Step 16:-** Transfer the wet cake through gravity to the blunger by mixing DM water and transferring it to the slurry preparation tank through closed system.
- **Step 17:-** After completion of slurry preparation, it is transferred to feed tank.
- **Step 18:-** From the feed tank through slurry, it is transferred to spray drier.
- **Step 19:-** In spray drier hot air is applied at inlet temperature 280°C and outlet temperature 100°C, slurry fed through atomizer. Chamber pressure is maintained by about 40 mmWC. Temperature and pressure are maintained and recorded in a batch record after every 30 minutes. Temperature and pressure are displayed through calibrated temperature sensor and pressure gauge.




- **Step 20:-** Automizer and feed pump Htz and amps are maintained; all the drying process is carried out in closed chambers and cyclones.
- **Step 21:-** Dry microcrystalline cellulose is passed through rotary valve and collected in a sifter and sifter through suitable mesh (40 Me The finished product from production area was then packed and placed in Shed for dispatch to customers.

12. Details of the Manufactured product MCC (Microcrystalline Cellulose):-

PROPERTY	PROPERTY
Physical Form	White, odourless powder (20–200 micron)
Manufacturing Process	Acid hydrolysis of cellulose, followed by drying
Explosion Hazard Classification	ST-1 Dust (Moderate Explosion Risk) (mentioned as per which classification please mention)
Minimum Explosive Concentration	~40–150 g/m ³
Minimum Ignition Energy	~25 mJ
Minimum Ignition Temperature (CLOUD)	~470°C

13. Steps taken to handle Hazardous Chemical namely (please mention the hazardous chemical we use):-

Following measures were taken to handle hazardous chemicals at the plant before the incident: -

(a) **Identification and Access Control**

- Hazardous chemicals are identified and listed as per the SOP.
- They are handled only in the presence of a supervisor /in-charge.




(iii) For analytical purposes, the chemist concerned withdraw chemicals from the consignment in a small quantity by using the desired sampling tool and after testing the chemicals got released.

(b) **Protective Measures**

- (i) Workers use acid-proof gloves, safety goggles, and other protective gear during handling.
- (ii) Chemicals are taken out from containers just before use.
- (iii) Handling and transfers are done in open areas/fume hoods.
- (iv) A safe distance is maintained from chemical containers while pouring or siphoning.
- (v) Suction bulbs are used for pipetting solutions (no mouth pipetting).

(c) **Handling Guidelines**

- (i) Special care is taken while diluting the acid before use.
- (ii) The correct procedure is followed: add acid to water with consistent clockwise stirring.
- (iii) After testing, hazardous solutions are pre-diluted sufficiently before draining out.
- (v) Water taps are kept running constantly during testing.

(d) **Spillage and Disposal**

- (i) Any spillage is cleaned immediately, with precautions depending on the chemical.

A handwritten signature in black ink is written over a circular stamp. The stamp contains the text "SIGHI INDUSTRIES LIMITED" around the perimeter and a small star symbol at the bottom center.

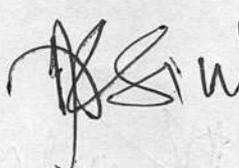
14. DETAILS OF MEDICAL EXAMINATION CONDUCTED ON THE EMPLOYEES

Medical tests are carried out for employees on an annual basis and premedical checkups before joining. Following tests were carried out as part of annual medical checkup: -

- (a) Physical Examination
- (b) Complete Blood Picture
- (c) Random Blood Sugar
- (d) Montoux Test
- (e) Urine Examination
- (f) Electrocardiogram (based on the age factor)
- (g) Eye Examination (including color blindness)
- (h) Physical Fitness
- (i) Chest X Ray
- (j) Typhoid Vaccine

REASON FOR THE BLAST :

15. Preliminary assessments indicate the explosion took place at the Spray Dryer section/Flash Dryer section ,the spray dryer was installed at 1st Floor of the drying section. The spray dryer role is to dry the wet product to make it in power from the slurry form. and was likely caused by airborne MCC dust combined with an ignition source under confined drying conditions.




16. Based on initial reviews, the following factors are under consideration:-

- **Suspended Dust Concentration:** Accumulated MCC dust, a normal byproduct of drying, may have reached critical levels under constrained airflow or internal humidity.
- **Ignition Possibility:** Potential for mechanical spark, bearing heat, or static charge discharge in a high-dust, oxygen-rich environment.
- **Cascade Effect:** A primary deflagration might have triggered a secondary, more intense event by agitating settled powder across nearby zones.
- Though MCC (Microcrystalline Cellulose) is widely recognized as safe in its end-use, its manufacturing under specific environmental and process conditions may carry combustion or explosion risks due to fine particulate nature.

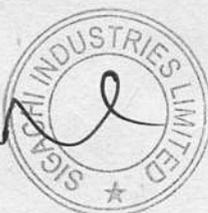
17. While the respondent has followed routine operating and maintenance protocols this event has highlighted areas where process-level risk can exceed historical expectations, especially in confined dryer setups.

18. Immediate & Long-Term Action Plan :-

The respondent is committed to turn this tragedy into a catalyst for improved double safety across all of the companies operations by applying the following aspects:

Though MCC is widely recognized as safe in its end-use, its manufacturing under specific environmental and process conditions may carry combustion or explosion risks due to fine particulate nature.

CATEGORY	ACTIONS
Immediate Investigation	Residue sampling, DCS(CONTROL SYSTEM) data Review, CCTV Footage analysis
Real-Time Monitoring	Dust sensors across MCC lines

House Keeping	Introduce "Zero Dust Accumulation" SOP's, to install and deploy industrial vacuums
Static Management	Full Electrical Bonding and grounding audit across equipment
Operator Training	Refresher Certification for all staff on combustible dust hazard response
Third Party Audits	Engage certified safety agencies for annual PSM(Process Safety Management) Audits

19. Reconciliation by Disbursing Compensation Immediately

It is humbly submitted that the respondent remain steadfast in resolving to honour the commitment to those have lost, to care for those left behind, and to do everything to ensure that such a tragedy never occurs again.

20. The 5th Respondent has disbursed the compensation in the following manner an amount of ₹25,00,000(Rupees Twenty Five Lakhs only) has been paid to each families, of all the 46 deceased and 8 who remain missing, and an amount of ₹5,00,000 (Rupees Five Lakhs only) each to individuals those who had sustained minor injuries. An amount of Rs.10,00,000/- (Rupees Ten Lakhs only) each to 11 persons who have sustained major injuries. The above mentioned payments were completed by 26.08.2025. In addition, the 5th Respondent continues to bear the medical and rehabilitation expenses for one employee who remains under treatment in the hospital, and is expected to be discharged in a week. The expeditious processing and disbursement of compensation to the families of the deceased and missing was done with the assistance of the Telangana Labour Department, which coordinated with appropriate government authorities in other states to obtain verified details of the next-of-kin or legal heir details.

[Handwritten Signature]



21. In this incident, the 5th respondent has lost one-third of its production capacity, which cannot be rebuilt and operationalised earlier than 18 months after getting the necessary clearances, and there is no production happening and that is hence severely affecting profitability. As of today, the 5th Respondent have paid a total of ₹ 20.17 Crores towards compensation of the deceased/injured and rehabilitation of the injured, the details of the compensation Disbursed till date is annexed herewith.

22. In over three and a half decades of operations, Sigachi Industries the 5th respondent has maintained an unblemished record with no significant safety incidents nor environmental violations. This tragic event underscores the evolving nature of industrial risks, particularly those inherent to the processing of fine organic powders.

23. It is humbly submitted that, the 5th Respondent The Sigachi Industries deeply mourns the lives lost in this incident and stands with the families and communities affected. While the operational diligence and history have been strong, this incident has revealed the evolving nature of industrial risk in fine powder processing. This respondent is committed to strengthening the systems through transparent reviews and robust corrective act on, in full cooperation with authorities and experts.

24. It is most humbly submitted that this Respondent reserves his right to file an additional report as and when directed by the Hon'ble Tribunal and whenever necessity arises.

25. It is therefore most humbly prayed that this Honourable Tribunal may be pleased to take this Report filed by the 5th Respondent on record and pass appropriate orders as this Hon'ble Tribunal deems fit and proper and thus render justice.

~~Signature of the Respondent~~




O.A No. 115 OF 2025 (SZ)**IN THE MATTER OF:**

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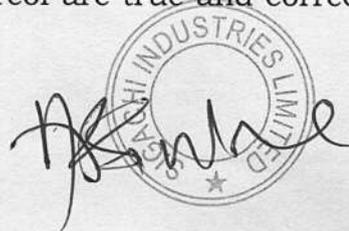
1. Telangana State Pollution Control Board
Represented by its Member Secretary and 5 Ors.

.. RESPONDENT(S)

AFFIDAVIT

I, Amit Raj Sinha , S/o Shri Rabindra Prasad Sinha, Hindu, aged about 52 years currently working as MD & CEO in THE SIGACHI Industries Ltd having registered office at 229/1 & 90, 2nd Floor, Kalyan Tulsiram Chambers, Madinaguda, Hyderabad, Telangana-500 049 having come down to Chennai temporarily do hereby solemnly affirm, declare on oath and sincerely state as under: -

1. That the deponent herein is authorized representative to represent the 5th Respondent THE SIGACHI Industries Ltd in the present case, and as such, well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent and authorized to verify, sign and swear this affidavit on behalf of the 5th Respondent THE SIGACHI Industries Ltd.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying Reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on



Amit Raj Sinha

the basis of the record maintained during ordinary course of business of THE SIGACHI Industries Ltd and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity

VERIFICATION

Verified that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the THE SIGACHI Industries Ltd. Nothing has been concealed therefrom or mis-stated.

Signed and verified at Chennai on this the 8th day of September 2025.



[Handwritten Signature]
DEPONENT


TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone: 08455 280477, website: tspcb.cgg.gov.in

AMENDMENT of CFE EXPANSION ORDER
Order No: PASHA/271/PCB/ZO/RCP/2022-59
Date: 19.03.2022.

Sub: TSPCB, ZO, R.C. Puram – M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase – I, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District – Amendment– Issued - Reg.

- Ref: 1. CFE for Expansion Order No. PASHA/271/PCB/ZO/RCP/CFE/2021-968, Dt 01.10.2021.
2. Industry's request letter dated 04.10.2021 at TSPCB, RO, Sangareddy.
3. The EE, RO, Sangareddy report dated 11.02.2022.
4. CFE Committee meeting held on 22.02.2022 at TSPCB, Zonal Office, R.C Puram.

The Board vide reference 1st cited above has issued CFE for Expansion Order to M/s. Sigachi Industries Ltd (Formerly M/s. Sigachi Industries Pvt. Ltd), Plot No. 20 & 21, Phase – I, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District to manufacture certain products and permitted to generate emissions as follows :

Products:

S. No.	Product	Existing Quantity	Total Quantity after Expansion
1.	Micro Crystalline Cellulose (by Hydrolysis)	5,200 Kgs/day	5,200 Kgs/day
2.	Cellulose Powder (Powdered Cellulose)	10,000 Kgs/day	20,000 Kgs/Day

Emissions:

S. No	Details of Stack	Stack 1 (Existing)	Stack 2 (Proposed)	Stack 3 (Proposed)	Stack 4 (Proposed)
a)	Attached to	Horizontally mounted fire tube boiler	Hot Air Generator	Coal fired boiler	DG sets
b)	Capacity	3 TPH	30 Lakh K. Cal / Hr.	2 TPH (Standby)	500 KVA
c)	Fuel	Coal	Coal	Coal	HSD
d)	Stack Height	30 mtrs	30 mtrs	30 mtrs	As per CPCB norms
e)	Details of Air Pollution Control Equipment	Multi Cyclone Dust Collector	Twin cyclone, Bag filter followed by wet scrubber	Dust Collector	Silencer
f)	Standards to be	SPM – 115	SPM – 115	SPM – 115	SPM – 115

The industry vide reference 2nd cited has requested the Board for amendment of the CFE order for the following:

1. To include the final product quantity Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose – 25200 kgs/Day as the industry is making final product by blending MCC (by hydrolysis) and MCC Powder Cellulose/Cellulose Powder (by mechanical disintegration).
2. To incorporate the existing 380 KVA DG set, which was missing in the expansion CFE order.

Vide reference 3rd cited, the EE, RO, Sangareddy has submitted the report on the industry's request for issue of amendment of CFE.

Vide reference 4th cited, the industry's request and the EE, RO, Sangareddy report was placed before the CFE committee meeting held on 22.02.2022. The representative of the industry have attended the meeting and submitted the justification and requested the committee to consider the amendment. After detailed discussions, the committee recommended to approve the request of the industry.

Accordingly, the following Amendment is made to the order issued vide reference 1st cited and shall be read as follows:

Products:

S. No.	Product	Total Quantity after Expansion
1.	*Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose	25,200 Kgs/day

* The industry shall manufacture the above product by mixing both Cellulose (by Hydrolysis) – 5,200 Kgs/day and Cellulose Powder (Powdered Cellulose) - 20,000 Kgs/day.

Emissions from chimneys:

S. No	Details of Stack	Stack 1 (Existing)	Stack 2 (Proposed)	Stack 3 (Proposed)	Stack 4 (Proposed)	Stack 4 (Proposed)
a)	Attached to	Horizontally mounted fire tube boiler	Hot Air Generator	Coal fired boiler	DG sets	DG sets
b)	Capacity	3 TPH	30 Lakh K. Cal / Hr.	2 TPH (Standby)	500 KVA	380 KVA
c)	Fuel	Coal	Coal	Coal	HSD	HSD
d)	Stack Height	30 mtrs	30 mtrs	30 mtrs	As per CPCB norms	As per CPCB norms
e)	Details of Air Pollution Control Equipment	Multi Cyclone Dust Collector	Twin cyclone, Bag filter followed by wet scrubber	Dust Collector	Silencer	Silencer
f)	Standards to be complied with	SPM – 115 mg/Nm ³	SPM – 115 mg/Nm ³	SPM – 115 mg/Nm ³	SPM – 115 mg/Nm ³	SPM – 115 mg/Nm ³

All other conditions stipulated in the Order issued vide reference 1st cited remains the same.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sigachi Industries Ltd,
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase – I, IDA,
Bachampally (A), Bachampally (A)



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER AFTER EXPANSION - RED CATEGORY

CFO Order No: TSPCB/ZO/RCP/PASHA/271/CFO/2022- 220823691323 Date: 21.06.2022.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

**M/s. Sigachi Industries Ltd, (After Expansion),
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase – I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/lit except pH)
1	Washings	10.0 KLD	After treatment in ETP, shall be recycled for cooling tower make-up.	--
2	Boiler blow down	0.15 KLD	Shall be send to CETP i.e., M/s PETL, Patancheru, Sangareddy District for further treatment and disposal.	Inlet standards of CETP.
3	Cooling tower bleed off	0.50 KLD		
4	Domestic waste water	1.5 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Horizontally mounted Coal fired tube boiler of capacity 3 TPH	--

2	Attached to Coal fired Hot Air Generator of capacity 30 Lakh K. Cal / Hr.	---
3	Attached to Coal fired boiler of capacity 2 TPH (Standby)	---
4	Attached to DG set of capacity 500 KVA	---
5	Attached to DG set of capacity 380 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/PASHA/271/HWM/2022
Date: 21.06.2022.

2. The Occupier of, **M/s. Sigachi Industries Ltd**, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste Oil	20 LPM	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
2	35.3 of schedule – I : ETP Sludge	4.0 TPM	Shall be disposed to TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
3	28.4 & 28.5 of schedule-I : Process discarded waste / Off specification products / Expired products	--	
4	Coal ash	--	Shall be disposed to brick manufacturers

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Product	Total Quantity after Expansion
1.	*Micro Crystalline Cellulose (MCC)/ Cellulose Powder/ Powdered Cellulose	25,200 Kgs/day

*** The industry shall manufacture the above product by mixing both Cellulose (by Hydrolysis) – 5,200 Kgs/day and Cellulose Powder (Powdered Cellulose) - 20,000 Kgs/day.**

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of March 2027**. *The industry shall pay the consent fees every financial year annually till the validity of the consent order.*

K. S. Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sigachi Industries Ltd, (After Expansion),
(Formerly M/s. Sigachi Industries Pvt. Ltd),
Plot No. 20 & 21, Phase - I, IDA,
Pashamailaram, Patancheru (M),
Sangareddy District.



Copy to the Environmental Engineer, TSPCB, Regional Office, Sangareddy for information. The EE, RO, Sangareddy is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Sangareddy shall report to this office, if any non-compliance by the industry.



DRUGS CONTROL ADMINISTRATION
Government of Telangana



LICENCE RETENTION CERTIFICATE

Dated:23/10/2024

This is to certify that the Licence of the firm **M/s SIGACHI INDUSTRIES LIMITED** situated at **PLOT NO. 20-21, PHASE -1 IDA,PASHAMYLARAM(VILLAGE), PATANCHERU(MANDAL), SANGAREDDY (DIST.),TELANGANA STATE,INDIA** bearing Licence No. **190/MD/AP/95/B/CC** in the statutory **Form 25** granted/ renewed on **09/12/2024** whose validity would get expired by **08/12/2029** , is hereby permitted to be retained with the extended validity upto **08/12/2029** .with the existing Constitution ,Technical Staff and Total Products as on date.

Retention fees/ with penalty for an amount of Rs. **13500.00** vide challan no:**6402593431** and Bank Transaction No.:**2030985384** has been paid on **23/10/2024** by the licensee in accordance with provisions of Rule 63(1) of the Drugs and Cosmetics Rules, 1945.



This is Electronically Generated Receipt Signature is not required



DRUGS CONTROL ADMINISTRATION
Government of Telangana



L.Dis.No.1324/E1/2020

Dated: 23-05-2020.

To

M/s.Sigachi Industries Limited,
Plot No.20 & 21, Phase - I,
IDA, Pashamailaram,
Isnapur - 502307, Sangareddy District,
Telangana State, India.

Sirs,

Sub: Drugs and Cosmetic Act.1940 and Rules made there under - Change of Constitution - Regarding.

Ref: Your application dated: 08-02-2020

With reference to your application cited, I forward herewith the Drug Manufacturing Licence in Form-25 bearing No.190/MD/AP/95/B/CC, dated:29.07.1995 **duly effecting the change of constitution w.e.f.09.12.2019 from M/s. Sigachi Industries Private Limited to M/s. Sigachi Industries Limited.** The Drug Licence is valid from 09.12.2019 to 08-12-2024 for the products as mentioned below.

Name of the Products in Form-25

S.No.	Generic Name	Brand Name	Composition	Market
1.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium IP with Viscosity 100 CPS at 2.6% solution IP	HiCel MCG 611	Microcrystalline Cellulose 85% & Carboxymethyl Cellulose Sodium 15%	Domestic & Export
2.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium IP with Viscosity 65 CPS at 1.2% solution IP	HiCel MCG 591	Microcrystalline Cellulose 89% & Carboxymethyl Cellulose Sodium 11%	Domestic & Export



Received
J. Venkateswarlu

B. Venkateswarlu
20/05/20

Dr. B. VENKATESWARLU
Joint Director (ENF)
Licensing & Controlling Authority (FAC)
Drugs Control Administration
Government of Telangana
Hyderabad - 500 038. T.S.



DRUGS CONTROL ADMINISTRATION
Government of Telangana



L.Dis.No.1324/E1/2020

Dt: 20-05-2020

Change of Constitution from M/s. Sigachi Industries Private Limited Plot No.20 & 21, Phase - I, IDA, Pashamailaram, Isnapur - 502307, Sangareddy District, Telangana State, India to M/s. Sigachi Industries Limited Plot No.20 & 21, Phase - I, IDA, Pashamailaram, Isnapur - 502307, Sangareddy District, Telangana State, India in Form-25 bearing No. 190/MD/AP/95/B/CC, dated:29.07.1995. The Drug Licence is valid from 09.12.2019 to 08-12-2024.

S.No.	Generic Name	Brand Name	Composition	Market
3.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium USP with Viscosity 65 CPS at 1.2% solution USP	HiCel MCG 591	Microcrystalline Cellulose 89% & Carboxymethyl Cellulose Sodium 11%	Domestic & Export
4.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium IP with Viscosity 120 CPS at 1.2% solution IP	HiCel MCG 581	Microcrystalline Cellulose 89% & Carboxymethyl Cellulose Sodium 11%	Domestic & Export
5.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium USP with Viscosity 100 CPS at 2.6% solution USP	HiCel MCG 611	Microcrystalline Cellulose 89% & Carboxymethyl Cellulose Sodium 11%	Domestic & Export
6.	Microcrystalline Cellulose & Carboxymethyl Cellulose Sodium USP with Viscosity 120 CPS at 1.2% solution USP	HiCel MCG 581	Microcrystalline Cellulose 89% & Carboxymethyl Cellulose Sodium 11%	Domestic & Export
7.	Microcrystalline Cellulose-IP/BP/USP/Ph.Eur/JP	HiCel/AceCel	Microcrystalline Cellulose-100%	Domestic & Export
8.	Silicified Microcrystalline Cellulose	HiCel	Microcrystalline Cellulose 98% & Silicon Dioxide 2%	Domestic & Export

The above Licence is granted, subject to the following conditions.

1. You are informed that on failure to manufacture the item approved herewith without a reasonable cause during the licensing period the matter will be reviewed and the item is liable for deletion.
2. The provisions of Drugs Price Control Order, 2013 shall be complied with.

Page 2 of 3



B. Venkateswarlu
20/05/20
Dr. B. VENKATESWARLU
Joint Director (ENF)
Licensing & Controlling Authority (FAC)
Drugs Control Administration
Government of Telangana
Hyderabad - 500 038 T.S



**DRUGS CONTROL ADMINISTRATION
Government of Telangana**



L.Dis.No.1324/E1/2020

Dt: 20-05-2020

Change of Constitution from M/s. Sigachi Industries Private Limited Plot No.20 & 21, Phase - 1, IDA, Pashamallaram, Isnapur - 502307, Sangareddy District, Telangana State, India to M/s. Sigachi Industries Limited Plot No.20 & 21, Phase - 1, IDA, Pashamallaram, Isnapur - 502307, Sangareddy District, Telangana State, India in Form-25 bearing No. 190/MD/AP/95/B/CC, dated:29.07.1995. The Drug Licence is valid from 09.12.2019 to 08-12-2024.

- 3. You should ensure that the item approved herewith shall not make any false/misleading objectionable claims and should not be a an imitation or resemble any other drug in respect of design, colour combination etc., and shall comply with all the provisions relating to the labeling of drugs.
- 4. Specific permission for each export order need not be obtained.However, the details of exports by the exporter shall be furnished immediately after completion of each export in the format mentioned below.

Sl.	Date of export.	Names of the drugs exported	Batch No. of the drug.	Quantity of the drug.	Name of No. Importing country.
1.	2.	3.	4.	5.	6.

- 5. Detailed particulars of rejects/ returned goods if any shall be furnished to this office at once for the purpose of issuing necessary orders in such cases. Till such time, the goods shall not be altered/disposed of in any other manner.
- 6. The specification/standards asked for by the Importing Country/firm shall be complied with while exporting the drugs.
- 7. The federal regulations of the importing country shall be fulfilled while exporting/supplying the drugs.

In case of Narcotics/Psychotropic Drugs, you are also directed to approach The Narcotic Commissioner of India, 19th The Mal Morar, Gwalior-6 so far as the provisions of the NDPS Act and the Rules are concerned in the matter.

Further, you are informed that non-compliance of any of the conditions mentioned above the matter will be reviewed and the licences/permission issued herewith are liable for suspension/cancellation for which you may take this as a notice under Rule 85(2) of the Drugs and Cosmetics Rules. You are therefore requested to plan your production accordingly.

Yours faithfully,

B. Venkateswarlu
20/5/20

**Dr.B.VENKATESWARLU
Joint Director (FAC) & Licensing Authority**





**DRUGS CONTROL ADMINISTRATION
Government of Telangana**



L.Dis.No.4234369/TS/2024

Dated: 14/03/2024

To,
SIGACHI INDUSTRIES LIMITED,
PLOT NO. 20-21, PHASE -1 IDA,Pashamylaram Village,Patancheru Mandal,SANGAREDDY District,Pincode 502307 ,Telangana State,India.

Sir,

Sub: Drugs and Cosmetics Act, 1940 and Rules made thereunder – Approval of Additional Products in FORM 25 – Regarding.

Ref: Your application dated, 29/02/2024

With reference to your application cited, you are hereby permitted to manufacture the products mentioned below as additional items under your Drug Licence in FORM 25 bearing No.190/MD/AP/95/B/CC

List Enclosed

The additional product/s mentioned below is/are granted subject to the following conditions:

1. You are informed that on failure to manufacture any of the Drugs approved herewith without a reasonable cause during the licensing period the matter will be reviewed and such drugs are liable for deletion.
 - 2.The provision of Drugs Price Control Order, 2013 shall be complied with.
 3. You should ensure that the drugs approved herewith shall not make any false/misleading/objectionable claims and should not be an imitation or resemble any other drug in respect of design, colour combination etc., and shall comply with all the provisions relating to the labeling of Drugs.
 4. You should note that the brand names approved herewith are without prejudice to the existing brand names and are liable for review in future.
 5. Specific permission for each export order need not be obtained. However, the details of exports by the exporter shall be furnished immediately after completion of each export in the format mentioned below.
- | Sl. | Date of export. | Names of the drugs exported | Batch No. of the drug. | Quantity of the drug. | Name of the importing country. |
|-----|-----------------|-----------------------------|------------------------|-----------------------|--------------------------------|
| 1. | 2. | 3. | 4. | 5. | 6. |
| | | | | | |
6. Detailed particulars of rejects/ returned goods if any shall be furnished to this office at once for the purpose of issuing necessary orders in such cases. Till such time, the goods shall not be altered/ disposed of in any other manner.
 7. The specification/standards asked for by the Importing Country/firm shall be complied with while exporting the drugs.
 8. The federal regulations of the importing country shall be fulfilled while exporting/supplying the drugs.

In case of Narcotics/Psychotropic Drugs, you are also directed to approach The Narcotic Commissioner of India, 19, The Mall, Morar, Gwalior– 474 006, Madhya Pradesh, India so far as the provisions of the NDPS Act and the Rules are concerned in the matter.

Further, you are informed that non-compliance of any of the conditions mentioned above the matter will be reviewed and the licenses/permissions issued herewith are liable for suspension/cancellation for which you may take this as a notice under Rule 85(2) of the Drugs and Cosmetics Rules. You are therefore requested to plan your production accordingly.



DRUGS CONTROL ADMINISTRATION
Government of Telangana



List of Product/s (Under -FORM 25)

S.No	Generic Name	Brand Name	Composition	Pack Size	Market
1	Microcrystalline Cellulose- IP/BP/USP/Ph.Eur/IP	GloCel	Microcrystalline Cellulose 100%	15/20/25 Kg	Export
2	Microcrystalline Cellulose- IP/BP/USP/Ph.Eur/IP	CosmoCel	Microcrystalline Cellulose 100%	15/20/25 Kg	Export

Digitally Signed By
PATLOLLA SARALA
 Deputy Director and Licensing Authority
 DRUGS CONTROL ADMINISTRATION
 TELANGANA STATE
 Date:14-03-2024 17:16:08 PM

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DRUGS CONTROL ADMINISTRATION
Government of Telangana



L.Dis.No:181505/TS/2025

Dated:21/05/2025
Valid until:20/05/2026

GOOD MANUFACTURING PRACTICES CERTIFICATE

This is to certify that **M/s SIGACHI INDUSTRIES LIMITED** situated at address **PLOT NO. 20-21, PHASE -1 IDA, PASHAMYLARAM VILLAGE, PATANCHERU MANDAL, SANGAREDDY DISTRICT, PINCODE 502307, TELANGANA STATE, INDIA** holding Drug Manufacturing Licence in **Form 25** bearing No. **190/MD/AP/95/B/CC** Date. **09/12/2024** Valid upto **08/12/2029** for manufacture for sale or distribution of drugs approved by this Department. The firm is subjected to periodical inspection by this Department.

The firm is following **GOOD MANUFACTURING PRACTICES** as stipulated under the provisions of Schedule "M" of the Drugs and Cosmetics Rules, 1945. The firm should however carry out self inspection from time to time to ensure that the requirements of Good Manufacturing Practices are complied with.

This certificate is valid for one year from the date of issue, unless the firm's manufacturing license is suspended or cancelled by the Licenseing Authority/the firm failed to pay the required the license retention fee.



Digitally Signed By
PATLOLLA SARALA
Deputy Director and Certifying Authority
DRUGS CONTROL ADMINISTRATION
TELANGANA STATE
Date:21-05-2025 15:12:13 PM

This Document is Digitally Signed. Signature is not required

COMPENSATION PAID DETAILS As On 11-August-2025											
Sl. No	Employee Full Name	Category (Injured/Mis- sing/Deceased)	Contingency Expenses from Govt	Company Ex- gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes		
1	Jagadish Prasad	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
2	Vajjakeshavula Raja Ganga Nageshwar Rao	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
3	Manoj Kumar Rout	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
4	Gonigenuru Nikhil Kumar Reddy	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
5	Ramala Sri Ramya	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
6	Dasari Sunil Kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
7	Mothukuri Akhil	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
8	Bodigutta Hema Sundar	Deceased	1,00,000	25,00,000	-	26,00,000	4,96,600	30,96,600			
9	Poliseti Jaya Prasanna	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
10	Marrapu Praveen Kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
11	Mudipali Elumalai Elangovan	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			
12	Rajanala Venkat Jagan Mohan	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000			

COMPENSATION PAID DETAILS AS ON 11-AUGUST-2025

Sl. No	Employee Full Name	Category (Injured/Missing/Deceased)	Contingency Expenses from Govt	Company Ex-gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes
13	Bacchu Balakrishna	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
14	Chhotelal Kol	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
15	Raju Kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
16	Akhilshwar	Deceased	1,00,000	25,00,000	-	26,00,000	7,40,313	33,40,313	
17	Subhadeep Sarkar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
18	Ajay Mondal	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
19	Dolagovinda Sahoo	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
20	Sidharth Gouda	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
21	Ramsingh Rajbhar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
22	Laxmi Mukhiya	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
23	Asim Tudu	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
24	Shyamsundar tudu	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	
25	Tasallimudvin Ansari	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000	

COMPENSATION PAID DETAILS As On 11-August-2025										
Sl. No	Employee Full Name	Category (Injured/Mis sing/Deceas ed)	Contingency Expenses from Govt	Company Ex- gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes	
26	Munmun Choudhary	Deceased	1,00,000	25,00,000	-	26,00,000	4,81,152	30,81,152		
27	Jitendra	Deceased	1,00,000	25,00,000	-	26,00,000	5,66,850	31,66,850		
28	Prashant Mahapatra	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
29	Dasari Ramanjaneyulu	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
30	Shashi Bhushan kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
31	Naga Paswan	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
32	Dipak Kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
33	Shambu Ram	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
34	Dilip Gosai	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
35	Atul Kumar	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
36	Lagnajith Duari	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
37	Chaitu Batra	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
38	Ramesh Goud	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		

COMPENSATION PAID DETAILS As On 11-August-2025										
Sl. No	Employee Full Name	Category (Injured/Missing/Deceased)	Contingency Expenses from Govt	Company Ex-gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes	
39	Chikkan Singh	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
40	Ramtirath	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
41	Purnnachandra Sahoo	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
42	Aarif	Deceased	1,00,000	25,00,000	365	26,00,365	6,61,035	32,61,400		
43	Rukasana Khatun	Deceased	1,00,000	25,00,000	-	26,00,000		26,00,000		
44	Bhimrao Vitthal Kandhare	Deceased	1,00,000	25,00,000	-	26,00,000	4,12,858	30,12,858		
45	Tarapadu tudu	Deceased	1,00,000	25,00,000	-	26,00,000	19,29,980	45,29,980		
46	Dibakar Basak	Deceased	1,00,000	25,00,000	15,935	26,15,935	30,65,437	56,81,372		
47	Rahul Kumar Sharma	Missing	-	25,00,000	10,000	25,10,000		25,10,000		
48	Gundubelli Venkatesh	Missing	-	25,00,000	10,000	25,10,000		25,10,000		
49	Silvari Ravi	Missing	-	25,00,000	-	25,00,000		25,00,000		
50	Shivjee Kumar	Missing	-	25,00,000	10,000	25,10,000		25,10,000		
51	Vijay Kumar Nishad	Missing	-	25,00,000	29,000	25,29,000		25,29,000		

COMPENSATION PAID DETAILS As On 11-August-2025

Sl. No	Employee Full Name	Category (Injured/Missing/Deceased)	Contingency Expenses from Govt	Company Ex-gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes
52	Akhilesh Kumar Nishad	Missing	-	25,00,000	10,000	25,10,000		25,10,000	
53	Irfan Ansari	Missing	-	25,00,000	17,000	25,17,000		25,17,000	
54	Suryanollu Jastin	Missing	-	25,00,000	-	25,00,000		25,00,000	
55	Abhishek Kumar	Injured	50,000	9,50,000	3,206	10,03,206	9,62,585	19,65,791	
56	Mumalamada Divya	Injured	50,000	1,00,000	-	1,50,000	3,36,607	4,86,607	INR 8.5 lakhs payment ready, family yet to arrive for receipt
57	Devchan Kumar	Injured	50,000	4,50,000	705	5,00,705	3,51,484	8,52,189	
58	Kamlesh Asharfi Mukhia	Injured	50,000	9,50,000	-	10,00,000	7,62,824	17,62,824	
59	Videsi Kahar	Injured	50,000	9,50,000	715	10,00,715	6,26,168	16,26,883	
60	Sameer padhi	Injured	50,000	9,50,000	-	10,00,000	9,88,544	19,88,544	
61	Ganga Mukhiya	Injured	50,000	9,50,000	495	10,00,495	5,37,375	15,37,870	
62	Dablu Kumar	Injured	50,000	4,50,000	9,075	5,09,075	7,11,039	12,20,114	
63	Dharmraj Paswan	Injured	50,000	4,50,000	-	5,00,000	8,55,120	13,55,120	
64	Gali Yaswanth kumar	Injured	50,000	4,50,000	-	5,00,000	63,757	5,63,757	

COMPENSATION PAID DETAILS As On 11-August-2025										
Sl. No	Employee Full Name	Category (Injured/Missing/Deceased)	Contingency Expenses from Govt	Company Ex-gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes	
65	Patlolla Rajashekar Reddy	Injured	50,000	4,50,000	-	5,00,000	38,031	5,38,031		
66	Chandan Kumar Nayak	Injured	50,000	4,50,000	-	5,00,000	3,63,334	8,63,334		
67	Arjun Kumar	Injured	50,000	4,50,000	-	5,00,000	81,867	5,81,867		
68	Ranjit Chauhan	Injured	50,000	4,50,000	-	5,00,000	1,11,495	6,11,495		
69	Sanjay Mukhia	Injured	50,000	4,50,000	-	5,00,000	63,163	5,63,163		
70	Amarjeet Kumar Sada	Injured	50,000	4,50,000	1,048	5,01,048	1,88,389	6,89,437		
71	Dhanveer kumar Das	Injured	50,000	4,50,000	-	5,00,000	63,757	5,63,757		
72	Sanjay kumar Yadav	Injured	50,000	4,50,000	-	5,00,000	1,14,523	6,14,523		
73	Mevalal Singh	Injured	50,000	4,50,000	-	5,00,000	84,972	5,84,972		
74	Ganesh kumar Sah	Injured	50,000	4,50,000	-	5,00,000	62,529	5,62,529		
75	Chitrasen Bhatarra	Injured	50,000	4,50,000	-	5,00,000	1,28,990	6,28,990		
76	Nilambar Bhatra	Injured	50,000	4,50,000	-	5,00,000	68,876	5,68,876		
77	Sanjay Kumar	Injured	50,000	4,50,000	-	5,00,000	65,869	5,65,869		

COMPENSATION PAID DETAILS As On 11-August-2025									
Sl. No	Employee Full Name	Category (Injured/Missing/Deceased)	Contingency Expenses from Govt	Company Ex-gratia Cumulative	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total	Notes
78	Ajim Ansari	Injured	50,000	4,50,000	-	5,00,000	1,21,311	6,21,311	
79	MD Ghouse	Injured	50,000	4,50,000	-	5,00,000	1,23,171	6,23,171	
80	Mamindla Sushma	Injured	50,000		35,701	85,701	27,62,000	28,47,701	Still in Hospital
81	Peddolla Abhilash	Injured	50,000		6,728	56,728	34,88,904	35,45,632	Still in Hospital
82	Rajesh Kumar Chaudhari	Injured	50,000		-	50,000		50,000	Still in Hospital
Total			60,00,000	14,84,00,000	1,59,973	15,45,59,973	2,24,80,909	17,70,40,882	

Summary		Injured	Missing	Deceased	Total
	Injured	14,00,000	1,34,00,000	57673	1,48,57,673
	Missing	-	2,00,00,000	86000	2,00,86,000
	Deceased	46,00,000	11,50,00,000	16300	11,96,16,300
	Total	60,00,000	14,84,00,000	1,59,973	15,45,59,973
					2,24,80,909
					17,70,40,882

COMPENSATION PAID DETAILS As On 3rd-September-2025

Sl No	Employee Full Name	Category (Injured/ Missing/ Deceased)	Contingency Expenses from State Govt	Company Ex-gratia Cumulative	Compensation paid Under Employee/Workmen Compensation Scheme	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total
1	Jagadish Prasad	Deceased	100,000	2,500,000	1,122,525	-	3,722,525		3,722,525
2	Vajjakeshavula Raja Ganga Nageshwar Rao	Deceased	100,000	2,500,000	1,070,100	-	3,670,100		3,670,100
3	Manoj Kumar Rout	Deceased	100,000	2,500,000	1,381,275	-	3,981,275		3,981,275
4	Gonigenuru Nikhil Kumar Reddy	Deceased	100,000	2,500,000	1,512,450	-	4,112,450		4,112,450
5	Ramala Sri Ramya	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
6	Dasari Sunil Kumar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
7	Mothukuri Akhil	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
8	Bodigutta Hema Sundar	Deceased	100,000	2,500,000	1,293,900	-	3,893,900	496,600	4,390,500
9	Poliseti Jaya Prasanna	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
10	Marrapu Praveen Kumar	Deceased	100,000	2,500,000	1,198,500	-	3,798,500		3,798,500
11	Mudipali Elumalai Elangovan	Deceased	100,000	2,500,000	1,070,100	-	3,670,100		3,670,100
12	Rajanala Venkat Jagan Mohan	Deceased	100,000	2,500,000	962,475	-	3,562,475		3,562,475
13	Bacchu Balakrishna	Deceased	100,000	2,500,000	1,338,675	-	3,938,675		3,938,675
14	Chhotelal Kol	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
15	Raju Kumar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
16	Akhileshwar	Deceased	100,000	2,500,000	1,421,700	-	4,021,700	740,313	4,762,013
17	Subhadeep Sarkar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
18	Ajay Mondal	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
19	Dolagovinda Sahoo	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
20	Sidharth Gouda	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
21	Ramsingh Rajbhar	Deceased	100,000	2,500,000	1,096,500	-	3,696,500		3,696,500
22	Laxmi Mukhiya	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
23	Asim Tudu	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
24	Shyamsundar tudu	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
25	Tasallimudvin Ansari	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
26	Munmun Choudhary	Deceased	100,000	2,500,000		-	2,600,000	481,152	3,081,152
27	Jitendra	Deceased	100,000	2,500,000		-	2,600,000	566,850	3,166,850
28	Prashant Mahapatra	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
29	Dasari Ramanjaneyulu	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
30	Shashi Bhushan kumar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
31	Naga Paswan	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
32	Dipak Kumar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
33	Shambu Ram	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
34	Dilip Gosai	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
35	Atul Kumar	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
36	Lagnajith Duari	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
37	Chaitu Batra	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
38	Ramesh Goud	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
39	Chikkan Singh	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
40	Ramtirath	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
41	Purnnachandra Sahoo	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
42	Aarif	Deceased	100,000	2,500,000		365	2,600,365	661,035	3,261,400
43	Rukasana Khatun	Deceased	100,000	2,500,000		-	2,600,000		2,600,000
44	Bhimrao Vitthal Kandhare	Deceased	100,000	2,500,000		-	2,600,000	412,858	3,012,858
45	Tarapadu tudu	Deceased	100,000	2,500,000		-	2,600,000	1,929,980	4,529,980
46	Dibakar Basak	Deceased	100,000	2,500,000		15,935	2,615,935	3,065,437	5,681,372
47	Rahul Kumar Sharma	Missing	-	2,500,000		10,000	2,510,000		2,510,000
48	Gundubelli Venkatesh	Missing	-	2,500,000		10,000	2,510,000		2,510,000
49	Silvari Ravi	Missing	-	2,500,000		-	2,500,000		2,500,000
50	Shivjee Kumar	Missing	-	2,500,000		10,000	2,510,000		2,510,000
51	Vijay Kumar Nishad	Missing	-	2,500,000		29,000	2,529,000		2,529,000
52	Akhilesh Kumar Nishad	Missing	-	2,500,000		10,000	2,510,000		2,510,000
53	Irfan Ansari	Missing	-	2,500,000		17,000	2,517,000		2,517,000
54	Suryanollu Jastin	Missing	-	2,500,000		-	2,500,000		2,500,000
55	Abhishek Kumar	Injured	50,000	950,000		3,206	1,003,206	992,424	1,995,630
56	Mumalamada Divya	Injured	50,000	950,000		-	1,000,000	342,991	1,342,991
57	Devchan Kumar	Injured	50,000	450,000		705	500,705	352,034	852,739
58	Kamlesh Asharfi Mukhia	Injured	50,000	950,000		-	1,000,000	762,824	1,762,824
59	Videsi Kahar	Injured	50,000	950,000		715	1,000,715	626,168	1,626,883
60	Sameer padhi	Injured	50,000	950,000		-	1,000,000	988,544	1,988,544
61	Ganga Mukhiya	Injured	50,000	950,000		495	1,000,495	537,375	1,537,870
62	Dablu Kumar	Injured	50,000	950,000		9,075	1,009,075	711,039	1,720,114
63	Dharmraj Paswan	Injured	50,000	950,000		-	1,000,000	855,120	1,855,120
64	Gali Yaswanth kumar	Injured	50,000	450,000		-	500,000	63,757	563,757
65	Patiolla Rajashekar Reddy	Injured	50,000	450,000		-	500,000	38,031	538,031
66	Chandan Kumar Nayak	Injured	50,000	450,000		-	500,000	363,334	863,334
67	Arjun Kumar	Injured	50,000	450,000		-	500,000	81,867	581,867

COMPENSATION PAID DETAILS As On 3rd-September-2025

SI No	Employee Full Name	Category (Injured/ Missing/ Deceased)	Contingency Expenses from State Govt	Company Ex-gratia Cumulative	Compensation paid Under Employee/Workmen Compensation Scheme	Any other payments / expenses from Company	TOTAL	Medical Expenses	Grand Total
68	Ranjit Chauhan	Injured	50,000	450,000		-	500,000	111,495	611,495
69	Sanjay Mukhia	Injured	50,000	450,000		-	500,000	63,163	563,163
70	Amarjeet Kumar Sada	Injured	50,000	450,000		1,048	501,048	188,389	689,437
71	Dhanveer kumar Das	Injured	50,000	450,000		-	500,000	63,757	563,757
72	Sanjay kumar Yadav	Injured	50,000	450,000		-	500,000	114,523	614,523
73	Mevalal Singh	Injured	50,000	450,000		-	500,000	84,972	584,972
74	Ganesh kumar Sah	Injured	50,000	450,000		-	500,000	62,529	562,529
75	Chitrasen Bhatara	Injured	50,000	450,000		-	500,000	128,990	628,990
76	Nilambar Bhatra	Injured	50,000	450,000		-	500,000	68,876	568,876
77	Sanjay Kumar	Injured	50,000	450,000		-	500,000	65,869	565,869
78	Ajim Ansari	Injured	50,000	450,000		-	500,000	121,311	621,311
79	MD Ghouse	Injured	50,000	450,000		-	500,000	123,171	623,171
80	Mamindla Sushma	Injured	50,000	950,000		35,701	1,035,701	3,302,757	4,338,458
81	Peddolla Abhilash	Injured	50,000	950,000		6,728	1,006,728	4,248,318	5,255,046
82	Rajesh Kumar Chaudhari	Injured	50,000	950,000		-	1,000,000	5,150,231	6,150,231
Total			6,000,000	153,100,000	13,468,200	159,973	172,728,173	28,968,084	201,696,257

Summary

Injured	1,400,000	18,100,000	-	57,673	19,557,673	20,613,859	40,171,532
Missing	-	20,000,000	-	86,000	20,086,000	-	20,086,000
Deceased	4,600,000	115,000,000	13,468,200	16,300	133,084,500	8,354,225	141,438,725
Total	6,000,000	153,100,000	13,468,200	159,973	172,728,173	28,968,084	201,696,257

Total - 20.17